

(3)

FORM No. 4

CCP No. 65/05

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Notes of the Registry

Order of the Tribunal

26.9.2005

None For the applicant.

Shri S.A. Dharmadhikari, counsel for the respondents.

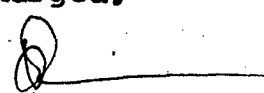
Heard the learned counsel for the respondents and carefully perused the records.

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The applicant has filed this CCP No. 65/05 for non-compliance of the Tribunal's order dated <sup>passed</sup> 2.7.04/in OA No.40/04, wherein the Tribunal had directed the applicant to file a fresh representation before the respondents, thereafter the respondents were directed to consider and decide the representation of the applicant.

The learned counsel for the respondents submitted that in complinace with the aforesaid order, the applicant has not filed a fresh representation and at present Shri Jyant Mishra is not Commissioner of Income-tax, Jabalpur. As the applicant himself, not implemented the Tribunal's <sup>out.</sup> direction, on his part. No contempt is made/

In view of the submissions made by the learned counsel for the parties, the present CCP is dismissed. Notices are discharged.



(Madan Mohan)  
Judicial Member



(M.P. Singh)  
Vice Chairman